

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 126 of 2020

In the matter of:

Delite Properties Pvt. Ltd.

....Appellant

Vs.

Sudhir Goenka

...Respondent

Present

For Appellant: Mr. Surjo Seth, Advocate.

For Respondent: Ms. Samiksha Gupta, Mr. Suren Uppal & Ms. Seha Baul, Advocates.

ORDER
(Virtual Mode)

07.12.2020: At request of Ms. Samiksha Gupta the Learned Counsel for the Respondent to file the 'Notes of Submissions' on Respondent side two weeks time is granted and the copy of the same shall be served to the Learned Counsel for the Appellant four days before the next date of hearing. The Office of the Registry is permitted to receive the 'Notes of Submissions' to be filed on the side of the Appellant.

The matter is adjourned to **20th January, 2021**.

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

Sim/nn